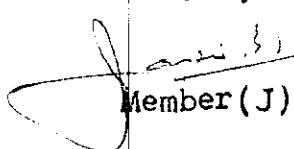


(S)

- 2 -

to the applicant within a period of 3 months. It has been submitted by the respondents that all payments in ~~term~~ ^{term} of this order of the Tribunal has ~~not~~ been paid to the applicant. The learned counsel for the applicant, however, submits that the respondents have not paid interest on the pending amounts. The directions contained in the Tribunals order dated 2.12.1992 does not specify payment of ~~interest~~ on the delayed payments. In view of this, ^{non-} the payment of interest as alleged by the applicant does not constitute any violation of this Tribunals order.

2. In view of this, the contempt petition has no merit and the same is hereby dismissed. Notices issued are, hereby discharged.


Member (J)


Member (A)

(N.U.)